

Corrigendum - Limited Request for Proposal for Procurement of Consultancy and Project Management Services for Modernisation of Currency Management Infrastructure in India, Mumbai

Reserve Bank of India, Department of Currency Management, Central Office had invited <u>E-tender Ref No.</u> - <u>RBI/DCM-Central Office Departments/Others/2/25-26/ET/70</u> on the captioned subject which was published on MSTC Portal and RBI website (<u>www.rbi.org.in</u>) on May 2, 2025. Corrigenda were issued on <u>June 6, 2025</u>, <u>June 20, 2025</u>, <u>June 25, 2025</u>, <u>July 7, 2025</u> and <u>July 15, 2025</u> in this regard.

2. In this context, it is notified that certain clauses of the RFP document have been modified as under:

Sr. No.	Section & Para No. of RFP Document	Existing Clause	Modified / New Clause
1.	Section II – Schedule of Events – Para 2.2 Important Information related to this RFP - S.No.7 Earnest Money Deposit (EMD)	₹6,00,00,000 (Rupees Six crore only). The Earnest Money Deposit (EMD) shall be paid / submitted by the Tenderer through RTGS / NEFT / BG (as per Form O)	The reference to amount "₹6,00,00,000 (Rupees Six crore only)" to be read as "₹2,00,00,000 (Rupees Two crore only)".
	Section IV - General Instructions of Tender (GIT)– Para 4.17 Earnest Money Deposit	4.17.1 An EMD of ₹6,00,00,000 (Rupees Six crore only) by way of NEFT / RTGS / BG (as per Form O) issued by a Scheduled Commercial Bank in India and drawn in favour of the Reserve Bank of India, Mumbai is required to be submitted before the last day of submission of Tender. In case of BG, the same should be valid for 180 days and Tenderers may be required to extend its validity further, if the need to do so arises. The Tenderer shall intimate / forward the transaction details of electronic payment, if any, on samudrarfp@rbi.org.in.	
	Section VII - Checklist for Submission of Documents – Sr. No.19	A payment receipt of electronic transfer (NEFT / RTGS) / BG (as per Form O - Proforma of Bank Guarantee for Earnest Money Deposit) for ₹6,00,00,000/- (Rupees Six Crore only) towards Earnest Money Deposit.	



Form O - Proforma of Bank Guarantee for Earnest Money Deposit The Reserve Bank of India, having its Central Office at Sir PM Road, Fort, Mumbai – 400001 (hereinafter called 'RBI' / 'The Bank') has invited tenders for the captioned work (hereinafter called "the tender") on the terms and conditions mentioned in the RFP documents. It is one of the terms of invitation of tenders that the Tenderer shall furnish a Bank Guarantee for a sum of ₹6,00,00,000 (Rupees Six crore only) as Earnest Money Deposit (EMD).

M/s. (Name of the Tenderer)(hereinafter called as "the Tenderer"), who are our Clients intend to submit their Tender for the said work and have requested us to furnish Bank Guarantee to RBI in respect of the said sum of ₹6,00,00,000 (Rupees Six crore only) in respect of EMD.

NOW THIS GUARANTEE WITNESSETH

1. We(Name of the bank) do hereby agree with and undertake to RBI, their Successors, Assigns that in the event of RBI coming to the conclusion that the Tenderer have not performed their obligations under the said conditions of the committed a breach Tender or have thereof, which conclusion shall be binding on us as well as the Tenderer; we shall on demand by RBI, pay without demur to RBI, a sum of ₹6,00,00,000 (Rupees Six crore only) or any lower amount that may be demanded by RBI. Our guarantee shall be treated as equivalent to the EMD for the due performance of the obligations of the Tenderer under the said Conditions, provided, however, that our liability against such sum shall not exceed the sum of ₹6,00,00,000 (Rupees Six crore only).

2. We also agree to undertake to and confirm that the sum not exceeding



 ₹6,00,00,000 (Rupees Six crore only) as aforesaid shall be paid by us without any demur or protest, merely on demand from RBI on receipt of a notice in writing stating that the amount is due to them and we shall not ask for any further proof or evidence and the notice from RBI shall be conclusive and binding on us and shall not be questioned by us in any respect or manner whatsoever. We undertake to pay the amount claimed by RBI within a period of one week from the date of receipt of the notice as aforesaid 4. This guarantee shall not be revoked by us without prior consent in writing of RBI. We hereby further agree that – a) Any forbearance or commission on the part of RBI in enforcing the conditions of the said Agreement or in compliance with any of the terms and conditions stipulated in the RFP and / or hereunder or granting 	
part of RBI in enforcing the conditions of the said Agreement or in compliance with any of the terms and conditions stipulated in the RFP and / or hereunder or granting of any time or showing of any indulgence by RBI to the Tenderer or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by the Tenderer of their obligations and in the event of their failure to do so, by payment by us of the sum not exceeding ₹6,00,00,000 (Rupees Six crore only).	
b) Our liability under these presents shall not exceed the sum of ₹6,00,00,000 (Rupees Six crore only).	

All other provisions and terms and conditions of the RFP remain unchanged.

Chief General Manager-in-Charge Department of Currency Management